

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA No. 1217 of 2024**

**IN THE MATTER OF:**

Punjab Action Committee &amp; Ors.

.....Applicants

Versus

The Deputy Inspector General of Forests (Central) &amp; Ors.

.....Respondents

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**SUBMITTED BY:-**

Place: Ludhiana

Dated:

  
(Sandeep Singh Mangat)  
Executive Engineer,  
Sidhwan Canal Division,  
Water Resources Department,  
Punjab, Ludhiana.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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OA NO. 1217/2024**

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Public Action Committee & Ors.

...Applicants

Versus

The Deputy Inspector General of Forest (Central) & Ors.

  
...Respondents

***Reply by way of Affidavit of Sandeep Singh Mangat, Executive Engineer, Sidhwan Canal Division, Water Resources Department, Punjab, Ludhiana, for and on behalf of Respondent No. 6 in compliance with the order dated 14.10.2024.***

**MOST RESPECTFULLY SHOWETH:-**

I, the above-named deponent, am conversant with the facts of the case and competent to swear this affidavit, do hereby solemnly affirm and declare as under:-

1. That the present Original Application is pending adjudication before this Hon'ble Tribunal and is listed for hearing on 07.05.2025.
2. That through the present Original Application, the applicants have *inter-alia*, sought directions of this Hon'ble Tribunal against the final approval given by Respondent No. 1 for diversion of 1.05 Hectare of Forest Land for Non-Forestry Purpose for project estimate for modernization/concrete lining as well as against decision of cutting of around more than 250 fully grown trees at 2-



R Distributary which off takes at RD 88000/R of Sidhwan Canal Branch from RD 1050 to 46266 Village Ayali Khurd to Village Fatehpur, Tehsil and District Ludhiana (GPS Location 30.909008, 75.765105 to GPS location 30.905806, 75.77354).

### SUBMISSIONS

3. That the applicants have no good ground to invoke the jurisdiction of the Hon'ble National Green Tribunal under the Act. The decision impugned herein is necessary and proportionate, and due compensatory afforestation is one of the attendant conditions of the permission accorded by Respondent No.1, which is the competent authority.
4. That it is respectfully submitted that the administrative approval for the project of Concrete Lining of 2-R distributary, along with allied structures, was approved vide letter no. WR-IRWR01/34/2022-IW5/1/13834/2022 dated 24/08/2022 by the competent authority for Rs.07,95,72,000/-.

### Description of work

5. It is further submitted that the actual work completed for the project includes the concrete lining of 14.10 kilometers of the 2-R distributary, the concrete lining of 5.78 kilometers of Kotli Minor of



the 2-R distributary, two fall structures, five VR bridges, and one fall-cum-bridge structure.

Additionally, it is also submitted that Rs. 596.73 lakhs have been spent on completing all the aforementioned works, except for the concrete lining of RD 1050-5090 (approximately 1.23 Km), due to the non-cutting of trees, which is estimated to cost around Rs. 30.00 lakhs.

*Handwritten signature*

6. That it is submitted that the total length of the 2-R Distributary is 46266 ft (14.10 Kms). The concrete lining work of said distributary is pending only in its head reach, i.e. RD No. 1050 to 5090 (approximately 1.23 Km).

a. If the pending work is not completed to restore the *katcha* section, a larger cross-sectional area will be required, ultimately necessitating the felling of a greater number of trees if there is a delay. Therefore, to minimize the impact at the present stage, the Answering Respondent is required to proceed.

b. The *katcha* sections of the canal are subject to erosion and sedimentation over time. This sedimentation and erosion reduces the effective cross-sectional area and flow capacity.

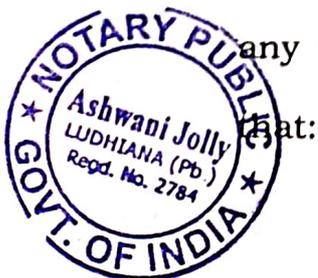
Thus, concrete lining ensures consistent canal geometry and



prevents the formation of berms and the growth of obstructive vegetation like sarkanda, which can hinder flow.

- c. If the pending work is not completed, it nullifies the already executed work resulting in loss to exchequer and affecting the public utility.
- d. The concrete lining will reduce water losses. This project for the modernisation and concrete lining of the 2-R Distributary aims to reduce groundwater extraction. 
- e. There is no merit in allegations concerning any alleged benefit to any restaurants or banquets are false and denied, and in any event none of which have been impleaded rendering the allegations vague. Further, the justification provided has been duly explained, and only the katcha work remains. It is stated that the standard condition at S. No. 2.1 applies to other construction, and not when the work concerns cleaning, rejuvenation or improvements in the water body itself.

7. **TREE FELLING MINIMIZATION:** The answering respondent is conscious of the environmental consequences and engineering-wise has made all attempts to reduce or rationalize the necessity to cut any trees. That, during the survey, it was brought to the notice



- a) The total land area affected by modernisation is 1.05 hectares **(Annexure-R1)**.
- b) Previously, **433 trees** on both sides of the distributary were required to be felled due to the concrete lining. However, after a joint inspection conducted by the Departmental Canal and Forest Range Officer in Ludhiana, only **392 trees** (201 on the left side and 191 on the right side) are now required to be felled due to the concrete lining. Consequently, **41 trees** have been removed from the list of trees to be cut. Thus, jointly with the other authorities all attempts have been made to reduce the impact.
- c) The Canal Department is aware of the value of these trees and is prepared to take all necessary measures. However, if the *katcha* section (in over 1.23 Km) is not restored, a larger cross-sectional area will be required, ultimately resulting in a higher number of trees being felled as set out above.

**CONCERNS OF DEPARTMENT OF WATER RESOURCES, PUNJAB**

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8. The Department of Water Resources, Punjab, has deep concerns about the gravity of the emerging situation caused by the fast-depleting groundwater table in the State of Punjab. It is emphasizing the optimum utilization of canal water to alleviate the

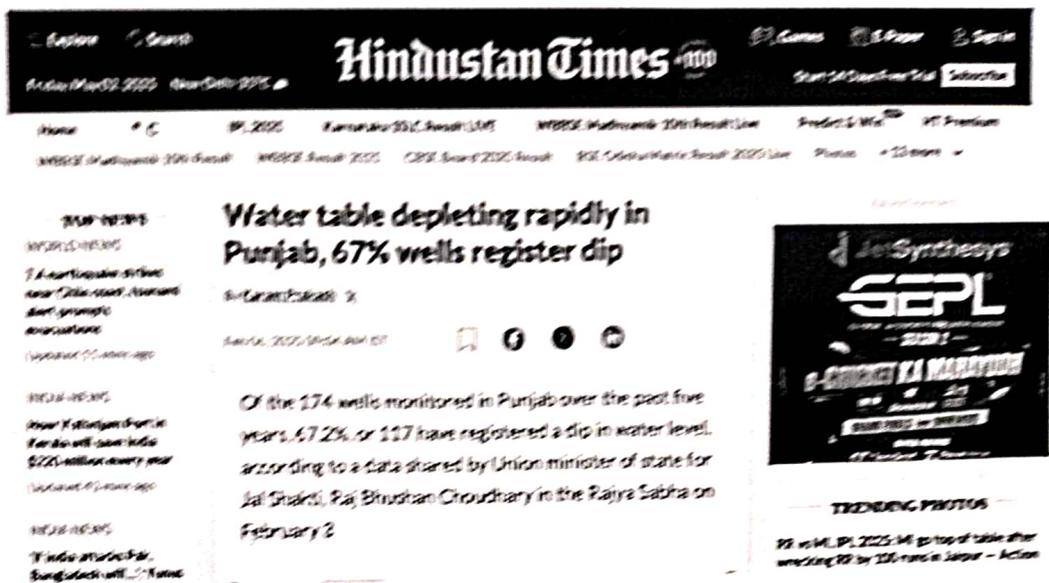


burden on groundwater, thereby checking its depletion and ensuring an uninterrupted supply of canal water to farmers for irrigation, and also dealing with factors in relation to climate change.

9. The Department of Water Resources is promoting the use of surface water by increasing canal water utilization for agriculture and other purposes to reduce groundwater extraction. The project for the modernization and concrete lining of 2-R Distributary aims to restore over 3000 acres of land under canal irrigation and complete CADM works, which will help reduce groundwater extraction in Punjab State. Below are additional reasons that necessitated the modernization and concrete lining of 2-R Distributary for the kind perusal of this Hon'ble Tribunal:

- **Difficulties in delivering assured supply:** - Since the cross-section has reduced over the period of time with the formation of berms on the inner section of the distributor. Resulting in availability of less cross-sectional area available for the passage of water.
- Along with water, the growth of weeds, sarkande, etc., also obstructs the flow of canal water. Resulting in less discharge than authorised discharge in the distributary.





10. That it is submitted that the modernization and concrete lining of 2-R Distributary would increase the hydraulic efficiency of the canal by *minimising* frictional resistance (Manning's coefficient for concrete is lower than for unlined earthen canals). It is also to be noted that an unlined canal leads to the exploitation of the groundwater table.

*[Handwritten signature]*

11. The concrete surface after the modernization helps in reducing infiltration losses to the surrounding soil, especially in permeable soils like alluvial loams prevalent in Punjab

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12. That it is respectfully submitted that the execution of the concrete lining work for the 2-R Distributary necessitated adequate working space to facilitate the movement and operation of construction



machinery. In this context, forest clearance from RD 1050 to 5090 was essential to ensure the timely and efficient completion of the project in the larger public interest.

13. The Department has ensured that only the most compact and efficient machinery/technology available to the contractor is being deployed to minimise environmental impact.

14. The batching plant has been strategically located off-site to further reduce the ecological footprint. Only the transit mixers, which are indispensable for transporting Ready-Mix Concrete (RMC) to the site, require access along the canal bank. The area being utilized for this purpose has been kept to the bare minimum. The use of RMC and transit mixers is critical to ensure structural integrity and consistent quality of the concrete lining. Hence, no viable alternative exists that would allow for completion of the work without minimal access through the designated forest land.

15. That it is submitted that the permission was sought by the respondent Department from the Ministry of Environment, Forest & Climate Change (MoEF&CC) for diversion of 1.05 hectares of forest land for the project estimate for modernization and concrete lining

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of 2-R Distributary in public interest, having due regard to

compensatory afforestation. On 26.06.2023, the answering respondent submitted the request on the Parvesh Portal of MoEF&CC regarding the same. The copy of the said proposal is annexed herewith as **Annexure R-2**.

Further, a Justification Note for modernization and concrete-lining of the 2R Distributary System was also submitted along with the above-mentioned proposal, the copy of which is annexed herewith as **Annexure R-3**.

The final approval for diversion of 1.05 hectares of forest land for the project estimate for modernization and concrete lining of 2-R Distributary was granted by MoEF&CC vide letter dated 08.03.2024 **Annexure R-4**.

**Afforestation**

16. That it is respectfully submitted that the respondent department is duly committed to afforestation efforts (proposed under the Compensatory Afforestation (C.A) Scheme) for the diversion of 1.05 hectares of forest land for the 2-R distributary lining project. The project proposes afforestation on twice the area, which is 2.10 hectares in the Mattewara Forest compartments No. 18 & 19, located in the Ludhiana district. Additionally, a proposal for 0.26 hectares of Additional Compensatory Afforestation (C.A) has been made in Mattewara Forest compartments No. 18 and 19, located in



District Ludhiana. The cost for Compensatory Afforestation and Additional Compensatory Afforestation (proposed under the Compensatory Afforestation (C.A) Scheme) is being borne by the respondent Department. It is pertinent to mention here that the said afforestation, which is to be carried out during the year 2025-26, the respondent Department has already deposited an amount of:

- a) Rs. 14,32,637/- for Compensatory Afforestation
- b) Rs. 03,40,600/- for Additional Compensatory Afforestation
- c) Rs. 14,24,966/- for the Net Present Value of the diverted forest land.

The total amount of Rs. 31,98,203/- (Thirty-One Lakhs Ninety-Eight Thousands Two Hundred Three Only) has been deposited by the respondent Department with Pay Order dated 05.02.2024 in favour of the MoEF&CC. The copy of the Pay Order dated 05.02.2024 is annexed herewith as **Annexure R-3**.

That the Applicant has stated that there has not been any breach since 20-25 years. However, the vision of the Government is forward looking, in that the primary consideration is (a) making sufficient delivery of water in peak paddy reasons; (b) avoid canal breaches; (c) abundant supply of canal water would reduce ground



water extraction. The katcha section requires higher maintenance, which is also proposed to be dealt with.

In order to meet the construction, for the movement of the construction machinery sufficient space is also required and upto outer edge of the inspection bank on one side, the land which is taken for removal of trees only.

### REPLY ON MERITS

1. The contents of para no. 1 of the application are a matter of record and need no reply.
2. The contents of para no. 2 of the application are a matter of record and need no reply.
3. In the reply of contents of para no. 3 of the application, it is submitted that the project of concrete lining of 2-R distributary is prepared with due permission from the competent authority and the proper procedure was being followed. The total length of 2-R distributary is 46266 feet, concrete lining work is only pending in the head reach i.e. RD 1050 to 5090. If the pending work is not completed, to restore the katcha section, more cross-sectional area will be needed. Which eventually reveals results in a larger number of trees being cut. If this pending work is not completed, it nullifies

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the already executed work. After completion of this project, it will

benefit more than 3000 acres of area under irrigation, which will reduce the groundwater extraction and save precious groundwater. Less groundwater extraction leads to less production of electricity. Both of these factors will help the environment ultimately.

4. The contents of para no. 4 of the application are a matter of record and need no reply.
5. The contents of para no. 5 of the application need no reply as it does not relate to this office.
6. In the reply to contents of para no. 6 of the application, it is submitted that the project of concrete lining of 2-R distributary is prepared with due permission from the competent authority, and the proper procedure was being followed. Canal department is working only on the land which is under the jurisdiction of this department. After completion of this project, it will benefit more than 3000 acres of area under irrigation, which will reduce the groundwater extraction and save precious groundwater. Less groundwater extraction leads to less production of electricity. Both of these factors will help the environment ultimately.
7. In reply to the contents of paragraph 7 of the application, it is respectfully submitted that the project for concrete lining of the 2-R Distributary was undertaken with due approval from the competent authority, following all prescribed procedures. The total length of

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the 2-R Distributary is 46,266 feet, out of which the concrete lining has been completed except for the head-reach segment between RD 1050 to 5090.

If this remaining segment is not completed, restoration of the unlined (katcha) section will require a larger cross-sectional area to maintain hydraulic efficiency, which would inevitably result in the felling of a greater number of trees. Additionally, failure to complete this segment would render the already executed work suboptimal, compromising the overall functionality and benefits of the project.

Upon completion, the project will enable irrigation of over 3,000 acres of agricultural land through canal water, thereby significantly reducing dependence on groundwater extraction. This will help conserve the depleting groundwater table in the region. Furthermore, reduced groundwater pumping will lower electricity consumption, aligning with broader environmental and energy conservation goals. Thus, the completion of the pending work is not only necessary for the integrity of the project but also crucial for long-term environmental sustainability

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8. The contents of para no. 8 of the application need no reply as it does not relate to this office.
  9. In the reply of the contents of para no. 9 of the application, it is submitted that the extraction of ground water will lead to the



depletion of more groundwater table. The concrete lining work will benefit and restore more than 3000 acres of area under irrigation which will reduce the ground water extraction and save the precious ground water and if the outlets of the distributary being shifted from the present location then the land which is presently being irrigated from these outlets will not get any canal water and this will lead to the extraction of more ground water. So, the location of these outlets can't be shifted.

10. In the reply to the contents of para no. 10 that it is submitted that this office is not giving any wrongful benefit to any illegal operational restaurant and other commercial outlets
11. That the content of para no. 11 needs no reply as it does not relates to this office.

That in the execution of public infrastructure projects such as canal concretization, it is a settled principle that the Government enjoys a margin of appreciation in selecting the methodology and machinery to be employed, based on technical, logistical, and economic considerations. The proposal are examined at the highest level possible and a considered decision in the larger public interest is then taken.

Hence, the concerns raised by the Applicant regarding the use

specific machinery types are not necessary and as far as the

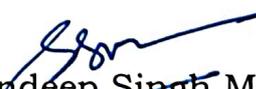


cutting of the trees are concerned the same have been duly addressed through the safeguards and conditions imposed by Respondent No.1 during project planning and execution. There is no allegation that such conditions are not or shall not be complied with by the agency responsible. It is respectfully submitted that in view of these existing safeguards and the discretion lawfully carried out by the Government, no further directions or orders are warranted in this regard. It is, therefore, respectfully urged that the present issue stands sufficiently addressed.

In view of the submissions made herein above, it is respectfully submitted that the present Original Application may kindly be disposed of in the interest of justice.

Deponent

Place: Ludhiana

  
(Sandeep Singh Mangat)  
Executive Engineer,  
Sidhwan Canal Division,

Dated:

Water Resources Department,  
Punjab, Ludhiana.

~~Verified~~ that the affidavit S.P.A./G.P.A. has been readover & explained to the deponent executant who seemed correctly to understand the same at the time making above there at

**VERIFICATION:-**

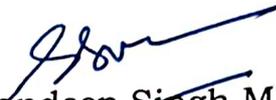
Verified that the contents of para No. 1 and 11 of the above are true and correct to my knowledge as per information derived



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from the official record. No part of it is false and nothing material has been kept concealed therein.

Deponent



(Sandeep Singh Mangat)  
Executive Engineer,  
Sidhwan Canal Division,  
Water Resources Department,  
Punjab, Ludhiana.

Place: Ludhiana

Dated:

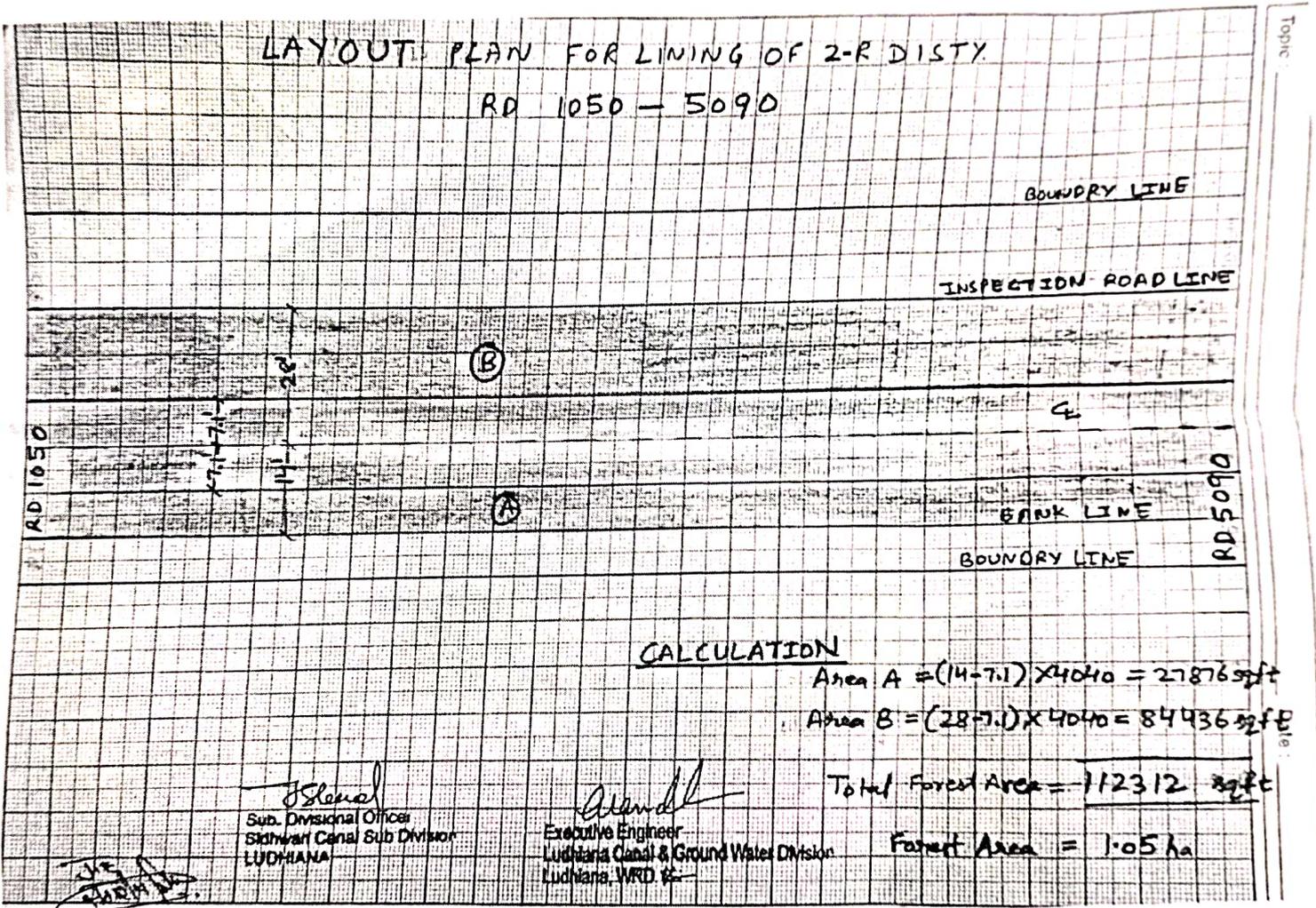
ATTESTED AS IDENTIFIED  
  
NOTARY PUBLIC, LDH

05 MAY 2025



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Annexure  
R-1



- Attested -

*S. S. S.*  
Executive Engineer  
Ludhiana Canal & Ground Water Division  
Ludhiana, WRD

Form-A (Part-I): Diversion of Forest Land

Project Name:	Project Estimate for modernization/concrete lining of 2-R Distribution System	Single Window Number:	SW/134138/2023
State:	PUNJAB	Proposed Number:	19/19/2023/134138/2023
Submission Date:	26/06/2023	Current Status:	Final Approval
		Area (in ha):	1.56

Common Application Form

Project Details

1. Details of Project

1.1. Name of the Project	Project Estimate for modernization/concrete lining of 2-R Distribution System
1.2. Project Proposal For	New
1.3. Project ID (Single Window Number)	SW/134138/2023
1.4. Description of Project	2-R Distribution section of RD 82050/2 of SIEMHAN BRANCH having discharge carrying capacity of 49.08 cumecs and a total length of 15258 feet. There is proposal for concrete lining of 2-R distribution from RD 1050 to 15258. It is proposed to provide cup shaped section having side slope of 1:1

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	State Government (Department/Autonomous body)
2.2. Name of the Company/Organization/User agency	Department of Irrigation

Registered address

2.3. Address	Executive Engineer, Ludhiana canal and ground water division, WRD, Dugri phase I, Ludhiana
2.4. Village /Town / City	LUDHIANA
2.5. State	PUNJAB
2.6. District	LUDHIANA
2.7. Pin Code	143526
2.8. E-mail address	amritveerpalsingh58@punjab.gov.in
2.9. Mobile number	xxxxxx3858

3. Details of the person making application

3.1. Name	Captain Amritvirpal Singh Randhawa
3.2. Designation	EXECUTIVE ENGINEER

Correspondence address

3.3. Address	Executive Engineer, Ludhiana canal and ground water division, WRD, Dugri phase I, Ludhiana
3.4. State	PUNJAB
3.5. District	LUDHIANA
3.6. Pin Code	143526
3.7. E-mail address	amritveerpalsingh58@punjab.gov.in
3.8. Mobile number	xxxxxx3858

*Amritveerpalsingh58*  
 Executive Engineer  
 Ludhiana Canal & Ground Water Division  
 Ludhiana, WRD

Project Location

4. Location of the Project or Activity	
4.1. Upload KML	2RDISTY.kml
4.2. Whether the project/activity falling in the state/UT sharing international borders	NO
5. Shape of the Project	Linear

Location Details

Sheet No

State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
PUNJAB	Ludhiana	Ludhiana (West)	AYALI KHURD	
PUNJAB	Ludhiana	Ludhiana (West)	FATEHPUR	

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Remarks

N/A

6. Land Requirement (in Ha) of the project or activity

6.1. Nature of Land Involved	
6.2. Non-Forest Land [A]	0
6.3. Forest Land [B]	1.05
6.4. Total Land [A+B]	1.05

Project Activity Cost

6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs)	795.72 Amount in Words : Seven Hundred Ninety Five Point Seventy Two Lakh(s) Only
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7. Employment likely to be generated

7.1. During construction phase

Permanent employment	
Temporary employment	
7.1.1. Temporary / Contractual employment (No. of Man days) [Y]	95923
7.1.2. Total [x] +[Y]	95923

7.2. During operational phase

Permanent employment	
Temporary employment	
7.2.1. Temporary / Contractual employment (No. of Man days) [Y]	3405
7.2.2. Total [x] +[Y]	3405

Others

8. Whether Rehabilitation and Resettlement (R&R) Involved?	NO
9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required?	NO
10. Whether any alternative site(s) examined or part thereof for the non-site-specific component?	Not applicable as the project or activity is site specific
11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?	NO
12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?	NO
13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government?	NO

Form-A (Part-I): Diversion of Forest Land

Project Details

1. Forest Clearance	
1.1. State	PUNJAB
1. Upload a copy of note containing justification for locating the	2R note.pdf
2. Project in forest land	
1.3. Project Category	Minor Irrigation Canal
1.4. Exempted Category	N/A
1.5. Is Related to Encroachment?	N/A

*Attested*

*[Signature]*

Executive Engineer  
Ludhiana Canal & Ground Water Division  
Ludhiana, WRD

Whether any proposal seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Act, 1980 for diversion of forest land required for this project has been submitted in the past?

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No

Proposed Land

2. Underground Component N/A

3. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)

3.1. Total area of forestland proposed for diversion (ha.) 1.05

3.2. Total area of non- forestland required for this project (ha.) 0

3.3. Legal Status of forest land proposed for diversion

Area (ha)	Legal Status of Forest Land
1.05	Trees are present in water way and on patrolling/non patrolling banks of distributary

3.3.1. Total Area (ha) 1.05

3.4. Total period for which the forestland is proposed to be diverted (No. of years) 50

KML Details

Division	Ludhiana Division
No. of Patches	1
KML	6306410_FC_KML_1687760740018_2RDISTY.kml

Location Details

Toposheet No.	District	Village	Range	Forest land proposed for diversion Area (ha)	Non Forest Land Area (ha)
H43J13	Ludhiana	AYALI KHURD	Ludhiana	0.28	0
H43J13	Ludhiana	FATEHPUR	Ludhiana	0.77	0

Patch Details

Patch/ Segment ID	Forest Area (ha)	Non-Forest Area (ha)	Remarks if any
1	1.05	0	

Remarks Details

Total Patch-wise Forest Land in the division (ha)

3.5. Total Forest Land Area (ha) 1.0500

3.6. Total Non Forest Land Area (ha) 0.0000

Total KML-wise Forest Land in the division (ha.)

3.7. Total Forest Land Area (ha) 1.05

3.8. Total Non Forest Land Area (ha) 0

3.9. Total Area (ha) 1.05

- Attested -  
  
Executive Engineer  
Ludhiana Canal & Ground Water Division  
Ludhiana, WRD

4. Component Wise Break Up (Including underground works such as tunnel and similar purpose) -if applicable

Component	Forest Land Proposed for Diversion (ha)	Non-forest Land (ha)
2 R Distributary RD 1050- RD5090	1.05	0

5. Total Forest Land(ha) 1.05

6. Total Non Forest Land (ha) 0.0000

7. Upload map of the forest land proposed to be diverted  
2-R MODEL.pdf

## tion Details

## 7. Details of land Identified for Compensatory Afforestation

- 7.1. Whether Compensatory Afforestation is applicable or not? No
- 7.1.1. Whether CA is required in lieu of surface rights? N/A

## Others

## 8. Cost-Benefit analysis

- 8.1. Whether Cost-Benefit analysis for the Project has been made? N/A

## 9. Environmental clearance Details

- 9.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)? No

## 10. Wildlife clearance Details

- 10.1. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? No

## Category Specific Details

N/A

## 11. Copy of Additional Information, if any

S. No.	Document Name	Remark	Document
1	Layout Plan	2R	Layout Plan.pdf
2	NOC Land owning agency	WRD	NOC Land owning agency.pdf
3	Project Approval	Attached	Project Approval.pdf
4	Benefit Cost Analysis	Benefit Cost Analysis	Benefit Cost Ratio.pdf
5	Authority Letter	attached	Authority Letter.pdf

## Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

12. Name Captain Amritvirpal Singh Randhawa
13. Designation EXECUTIVE ENGINEER
14. Company Department of Irrigation
15. Address Executive Engineer, Ludhiana canal and ground water division, WRD, Dugri phase 1, Ludhiana
16. Date 26/06/2023

- Accepted -



Executive Engineer  
Ludhiana Canal & Ground Water Division  
Ludhiana, WRD

NOTE

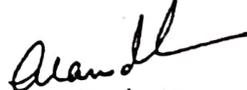
Sidhwan Branch off takes at RD 194444/R of Sirhind Canal which meets irrigation needs of district Ludhiana, Moga and Ferozpur. In district Ludhiana, 2-R Distributary offtakes at RD 88000/R of SIDHWAN BRANCH having discharge carrying capacity of 49.08 cusecs and a total length of 46266 feet. There is proposal for concrete lining of 2-R distributary from RD 1050 to 46266 providing cup shaped section of cement concrete having thickness of 60 mm and side slope of 1:1. The project estimate of 2-R distributary is sanctioned vide file no. WR-IRWR01/31/2022-IWS dated 23/08/2022 by Government of Punjab.

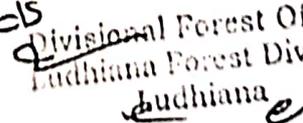
Currently, 2-R distributary is unlined having trapezoidal section. Due to its unlined section, there is heavy growth of weeds in the inner section of distributary which requires lots of maintenance, causes obstruction to the flow of water and hence make it difficult to run distributary at its design discharge capacity. In peak paddy season, it becomes difficult to make sufficient water available to tail end farmers. Due to its unlined section, there is always a possibility of breach of distributary during peak paddy season.

Considering as explained above, concrete lining of 2-R distributary is proposed in order to provide irrigation water to the farmers as per design. During its survey, it is noticed that, with due course of time, a number of trees are grown in the waterway and patrolling/ non-patrolling bank of the distributary. But for the execution of work of lining, a sufficient working space is required for the movement of construction machinery. For this purpose, a forest clearance is required from RD 1050 to 5090 of 2-R distributary so that project of lining of 2-R distributary will be completed timely in public interest.

  
Sub-Divisional Officer  
Sidhwan Canal Sub Division  
Ludhiana

  
Executive Engineer  
Ludhiana Canal & Ground Water Division  
Ludhiana, WRD

  
Executive Engineer,  
Ludhiana Canal and  
Ground Water Division,  
Ludhiana

CS  
  
Divisional Forest Officer  
Ludhiana Forest Division  
Ludhiana

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Office of Talha A Rahman &lt;officeoftalha@gmail.com&gt;

**Reply in OA No. 1217 of 2024 (PAC vs DIG Forest & Others) on Behalf of Respondent No. 6**

1 message

**Office of Talha A Rahman** <officeoftalha@gmail.com>

5 May 2025 at 20:56

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Cc: DFO Ludhiana <ludhianadfo@gmail.com>, Xen SidhwanCanal <xensidhwancanal@gmail.com>, ceopuncampa@gmail.com

Dear Sir,

Attached is the Reply in OA NO. 1217/2024 on Behalf of Respondent No. 6.

Best Regards  
DAG, Punjab  
Talha Abdul Rahman

**Chambers of Talha Abdul Rahman**

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